

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**
Original Application No. 142/2022

IN THE MATTER OF:

Jayant Kumar

...Applicant

Versus

Ministry of Environment, Forest, and Climate Change & Ors.

...Respondents

N.D.O.H. – 18.04.2024

INDEX

S.No.	Particulars	Page No.
1.	Additional Affidavit on behalf of the Ministry of Environment, Forest, and Climate Change (Respondent No. 1)	1-5
2.	ANNEXURE R1/1 – A true copy of the OM dated 28.04.2023.	6-8
3.	ANNEXURE R1/2 – A true copy of the OM dated 03.11.2023.	9-10
4.	ANNEXURE R1/3 – A true copy of the OM dated 15.01.2024.	11-23
5.	ANNEXURE R1/4 – A true copy of the OM dated 15.03.2024.	24-25

THROUGH


SUHASINI SEN

(COUNSEL FOR MOEF&CC)

R289B, LGF, GREATER KAILASH I NEW DELHI- 110048

TEL: +91-96500 96066, +91-9953049776,

suhasini@rschambers.net, office@rschambers.net

New Delhi

Date: 17.04.2024

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,

PRINCIPAL BENCH, NEW DELHI

Original Application No. 142/2022

IN THE MATTER OF

Jayant Kumar

...Appellant(s)

Versus

Ministry of Environment, Forest and

Climate Change & Ors.

...Respondent(s)

**ADDITIONAL AFFIDAVIT ON BEHALF OF THE MINISTRY OF
ENVIRONMENT, FOREST AND CLIMATE CHANGE (RESPONDENT No. 1)
MOST RESPECTFULLY SHOWETH:**

I, Pankaj Verma, working as Scientist 'E' in the Ministry of Environment, Forest and Climate Change (MoEF&CC), New Delhi, do hereby solemnly affirm and state as under:

1. That I, in my official capacity in the Ministry of Environment, Forest and Climate Change, i.e., Respondent No.1 in the above mentioned matter, I am conversant with the facts and circumstances of the case on the basis of official records, and as such authorized and competent to swear this affidavit.

Pankaj Verma

2. It is submitted that, in compliance of the order passed by the Hon'ble Tribunal, vide dated 07.12.2022 the Ministry vide OM dated 28.04.2023 granted validity for one year to mining leases in which Environmental Clearances granted by DEIAA during the period from 15.01.2016 to 13.09.2018. A true copy of the OM dated 28.04.2023 is marked and annexed herein as **ANNEXURE R1/1**.
3. That, in clarification to OM dated 28.04.2023, the Ministry has issued OM dated 03.11.2023 directing;

“3... In view of the above, it is further clarified that the ECs granted by DEIAA which are valid as on date shall continue to be valid for one year from the date of issue of OM dated 28.4.2023 unless the validity of the EC granted by DEIAA has lapsed prior to 28.4.2024 or until SEIAA has invalidated the EC granted by DEIAA after carrying out re-appraisal as outlined above, whichever is earlier...”. A true copy of the OM dated 03.11.2023 is marked and annexed herein as **ANNEXURE R1/2**.

4. That, the Ministry vide its OM dated 15.01.2024 issued Standard Operating Procedure (SOP) for dealing mining proposals under Ministry's OM dated 28.04.2023 on Parivesh portal directing;

“4... Workflow to re-appraise such mining applications has been developed and rolled out on PARIVESH portal in accordance with the procedure outlined in Ministry's OM dated 28.04.2023. Henceforth, all such EC proposals shall be dealt in PARIVESH portal only. DC office shall scan all

Paul Cay

the EC files and upload on the PARIVESH portal, through their respective logins, for further consideration by the SEIAA.

5. On receipt of any such file, MS SEIAA, shall scrutinize the proposal for validity of EC. In case EC is valid, Project Proponent will be informed through email to submit Form 2. Duly mentioning the unique Intimation number received in the email, to respective SEAC for their further consideration. Detailed step by step work flow to be followed by all three users (DC office, SEIAA and Project Proponent) is given in the Annexure..."

A true copy of the OM dated 15.01.2024 is marked and annexed herein as **ANNEXURE R1/3.**

5. It is humbly submitted that, the Ministry is in receipt of representation requesting for extension of time period provided in the aforesaid OM dated 28.04.2023. Accordingly, the Ministry has issued an OM dated 15.03.2024 directing;

"1...The Ministry vide OM dated 28th April 2023, in compliance of order dated 07.12.2022 passed by Hon'ble National Green Tribunal (Principal Bench) in O.A.142 of 2022 in the matter of Jayant Kumar vs. Ministry of Environment, Forests and Climate Change, had provided a window period of one year for all SEIAASs to-reappraise the Environmental Clearances (ECs) issued by DEIAA from 15.01.2016 to 13.09.2018 and grant fresh ECs.



2. Subsequently, based on the representation received, the workflow for the reappraisal of the ECs issued by DEIAA from 15.01.2016 to 13.09.2018 was integrated into the PARIVESH and the Ministry vide OM dated 15.01.2024 issued the SOP for reappraisal of ECs granted by DEIAA between 15.01.2016 and 13.09.2018. Further, the Hon'ble High Court of Kerala in WPC No.41139/2023 has directed to inform whether there is any proposal to extend the period for reappraisal of ECs already granted by DEIAAs through SEIAA beyond 28.04.2024 as the reappraisal process may not be completed within the specified time.

3. In this context, the Ministry has issued letters dated 11.08.2023 and 01.03.2024 to all the SEIAA/SEAC to submit the compliance report of OM dated 28.04.2023. The compliance report is yet to be received by the Ministry.

4. Now, the Ministry is in receipt of representation requesting for extension of time period provided in the OM dated 28.04.2023 mentioned above. Based on the facts mentioned above, the matter has been examined in detail. After due consideration, it has been decided that the time period of one year provided in the OM dated 28.04.2023 shall be extended for a further period of six months till 27.10.2024. All other terms and conditions mentioned in the OM dated 28.04.2023 shall remain the same..."

A copy of the OM dated 15.03.2024 is marked and annexed herein as **ANNEXURE R1/4.**



6. It is humbly submitted that, the Ministry vide OM dated 15.03.2024 has extended the time for further period of six months till 27.10.2024 to re-appraise the Environmental Clearances issued by the DEIAA. Wherein all other terms and conditions mentioned in the OM dated 28.04.2023 shall remain same.
7. That, in view of the aforementioned facts and circumstances, this Hon'ble Tribunal may kindly be pleased to pass appropriate order(s).

Pankaj Verma

DEPONENT
(PANKAJ VERMA)

वैज्ञानिक 'ई' / Scientist 'E'
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
Min. of Environment, Forest and Climate Change
भारत सरकार, नई दिल्ली
Govt. of India, New Delhi

VERIFICATION

Verified at New Delhi on this day of , 2024 that the contents of this affidavit based on official record(s) maintained and information available in the office are true and correct, no part of it is false and nothing has been concealed there from.

Pankaj Verma

DEPONENT

(पंकज वर्मा)
(PANKAJ VERMA)
वैज्ञानिक 'ई' / Scientist 'E'
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
Min. of Environment, Forest and Climate Change
भारत सरकार, नई दिल्ली
Govt. of India, New Delhi

F. No. IA3-22/11/2023-IA.III (E-208230)
Government of India
Ministry of Environment, Forest and Climate Change
(Impact Assessment Division)

3rd Floor, Vayu Wing
Indira Paryavaran Bhavan,
Jor Bagh Road,
New Delhi-110003

Dated: 28th April, 2023

OFFICE MEMORANDUM

Subject: Compliance of order dated 07.12.2022 passed by Hon'ble NGT in O.A.142 of 2022 in the matter of Jayant Kumar vs. Ministry of Environment, Forests and Climate Change - reg.

The Hon'ble National Green Tribunal (Principal Bench), New Delhi vide order dated 13.09.2018 in O.A. No. 186 of 2016 (Satendra Pandey vs Ministry of Environment Forest & Climate Change & Anr) had observed that the Ministry's Notification S.O. 141(E) dated 15.01.2016 was not in consonance with the directions given by Hon'ble Supreme Court in the matter of Deepak Kumar Vs. State of Haryana and Others and passed certain directions.

2. In the above case, Hon'ble NGT had *inter-alia* directed that mining projects with lease areas of 0 to 5 ha are to be evaluated by State Level Expert Appraisal Committee (SEAC) for recommendation and grant of Environmental Clearance (EC) by State Level Environment Impact Assessment Authority (SEIAA) instead of District Level Environment Impact Assessment Authority (DEIAA). In compliance of the said directions, Ministry issued an OM dated 12.12.2018 addressed to Chief Secretaries of all the States/UTs directing to comply with the directions of Hon'ble NGT.

3. Subsequently, Hon'ble NGT vide its order dated 07.12.2022 in O.A.142 of 2022 in the matter of Jayant Kumar vs. Ministry of Environment, Forests and Climate Change *inter-alia* observed that "mining leases in which environmental clearance was granted by DEIAA in view of amendment notification dated 15.01.2016 are still continuing even after passing of order dated 13.09.2018 by this Tribunal in Satendra Pandey (supra) and issuance of OM dated 12.12.2018 by MoEF&CC without any re-appraisal by SEIAA and appropriate remedial action on the basis of such re-appraisal. All such mining leases in which environmental

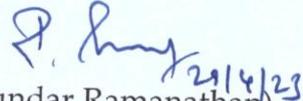
clearance was granted by DEIAA need to be brought in consonance with the directions given by Hon'ble Supreme Court in Deepak Kumar (supra) and order dated 13.09.2018 by this Tribunal in Satendra Pandey (supra) by re-appraisal by SEIAA and only such mining leases may be continued which have been on re-appraisal granted environmental clearance by SEIAA. MoEF&CC is, therefore, directed to take appropriate steps for compliance in this regard by issuance of requisite directions in exercise of the statutory powers under the Environment (Protection) Act, 1986."

4. The matter has been examined in the Ministry and accordingly it has been decided that all valid ECs issued by DEIAA shall be reappraised through SEAC/SEIAA in compliance to the order of the Hon'ble NGT in O.A.142 of 2022. In view of above, it is hereby directed that all concerned SEACs shall re-appraise the ECs issued by DEIAAs between 15.01.2016 and 13.09.2018 (including both dates) and all fresh ECs in this regard shall be granted only by SEIAAs based on such appraisal. The exercise shall be completed within a time period of one year from the date of issue of this OM. DEIAAs shall transfer all such files where ECs have been granted to concerned SEIAA within a time period of one month from issue of this OM. The State Government may assess the existing workload of SEAC(s) and accordingly, send proposals for constitution of additional SEAC for a specified period to deal with such additional workload.
5. Further, in order to have a uniform approach across the country for such appraisal, SEIAA shall scrutiny and appraise the proposals based on the checklist provided below:
 - i. Completely filled up Form-2 as per Ministry's OM dated 15.12.2021.
 - ii. Pre-Feasibility Report (PFR) as per MoEF Guidelines dated 30.12.2010
 - iii. Valid Mine Lease Document
 - iv. Approved Mining Plan from the concerned Authorities
 - v. District Survey Report approved by SEIAA as per Ministry's Notification S.O 3611(E) dated 25.07.2018
 - vi. Implementation of "Sustainable Sand Mining Management Guidelines, 2016" and "Enforcement & Monitoring Guidelines for Sand Mining, 2020" in case of sand mining proposals.
 - vii. Details of forest land involved in the mine lease area and availability of Stage-I/II Forest Clearance (FC) for diversion of forest land for non-forestry purpose.
 - viii. Details of Eco Sensitive Zones (ESZ) and Eco Sensitive Areas (ESAs), National Parks, Wildlife Sanctuary, Coastal Zone, Water bodies and other ecological sensitive areas within/in the vicinity of the mine lease area and if so details of NOC/Clearances obtained.
 - ix. If any Schedule-I species is present in the study area, proof of submission of Wildlife Conservation Plan to the Forest Department.
 - x. Cluster Certificate from State Mines and Geology Department.

- xi. Compliance of Hon'ble Supreme Court judgment dated 02.08.2017 passed in Common Cause vs Union of India Writ Petition (C) 114 of 2014.
- xii. Proposal of re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc. in compliance to the direction dated 8th January, 2020 of Hon'ble Supreme Court in Writ Petition(s) Civil No. 114/2014, Common Cause vs Union of India & Ors.

6. The provisions of this OM shall be operational subject to the outcome of Civil Appeal No. 3799-3800 of 2019 titled Union of India vs Rajiv Suri filed by Ministry before the Hon'ble Supreme Court of India against the order dated 13th September, 2018 passed in O.A. No. 200 of 2016 (Rajiv Suri Vs UOI) & order dated 21st December, 2018 passed in R.A. No. 47 of 2018 (UOI Vs Rajiv Suri).

7. This is issued with the approval of the Competent Authority.


(Sundar Ramanathan)
Scientist E

To

1. The Chairperson/Member Secretaries of all the SEIAAs/SEACs.
2. The Chairman of all the Expert Appraisal Committees
3. The Chairpersons/Member Secretaries of all SPCBs/UTPCCs.
4. All the officers of IA Division

Copy for information to:

1. PS to Hon'ble MEF&CC
2. PS to Hon'ble MoS, EF&CC
3. PPS to Secretary, EF&CC
4. PPS to AS (TK)/ JS(SKB)
5. Website, MoEF&CC /Guard file

F.No.IA3-22/11/2023-IA.III (E-208230)
Government of India
Ministry of Environment, Forest & Climate Change
Impact Assessment Division

3rd Floor, Vayu Wing
Indira Paryavaran Bhawan
Jor bagh Road, Aliganj
New Delhi - 110 003

Date: 3rd November, 2023

OFFICE MEMORANDUM

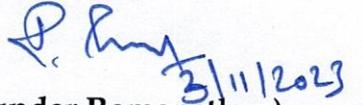
Subject: Clarification with reference to Ministry's OM dated 28.04.2023 in Compliance of order dated 07.12.2022 passed by Hon'ble NGT in O.A.142 of 2022 in the matter of Jayant Kumar vs. Ministry of Environment, Forest and Climate Change - reg.

This is with reference to the Ministry's OM dated 28.04.2023, wherein the Ministry has directed that, all valid Environmental Clearances (ECs) issued by DEIAA shall be reappraised through SEAC/SEIAA in compliance of the order of the Hon'ble NGT in O.A.142 of 2022. It was also directed that all concerned SEACs shall re-appraise the ECs issued by DEIAAs between 15.01.2016 and 13.09.2018 (including both dates) and all fresh ECs in this regard shall be issued by SEIAAs based only after such appraisal. The re-appraisal by SEIAA shall be completed within a time period of one year from the date of issue of OM dated 28.04.2023.

2. In this regard, the Ministry has filed an affidavit before the Hon'ble NGT on 25.05.2023 in OA No. 142 of 2022 in the matter of Jayant Kumar Vs. MoEFCC & Ors., stating that all valid ECs granted by DEIAA from 15.01.2016 to 13.09.2018, will continue to be valid for one year from the date of issue of the Ministry's OM dated 28.04.2023 subject to the compliance of the conditions prescribed therein.

3. In view of the above, it is further clarified that the ECs granted by DEIAA which are valid as on date shall continue to be valid for one year from the date of issue of OM dated 28.4.2023 unless the validity of the EC granted by DEIAA has lapsed prior to 28.4.2024 or until SEIAA has invalidated the EC granted by DEIAA after carrying out re-appraisal as outlined above, whichever is earlier.

4. This is for necessary action and compliance please.
5. This is issued with the approval of the Competent Authority.


(Sundar Ramanathan)
Scientist 'E'

To

1. Chairman/Member Secretary, CPCB.
2. Chairperson/Member Secretaries of all the State/UT, PCBs/PCCs
3. Chairperson/Member Secretaries of all the EACs.
4. Chairperson/Member Secretaries of all the SEIAAs/ SEACs.
5. All Officers of IA Division

Copy to:

1. PS to Hon'ble MEFCC
2. PS to Hon'ble MoS (EF&CC)
3. Sr PPS to Secretary (EF&CC)
4. Sr PPS to DGF&SS (EF&CC)
5. Sr PPS to AS(TK)/Sr PPS to JS(SKB)
6. Website, MoEF&CC/Guard File

No. IA-22/01/2021-IA-III- Part (1)
Government of India
Ministry of Environment, Forest & Climate Change
(IA. III Division)

Indira Paryavaran Bhawan
Aliganj, Jor Bagh Road
New Delhi-110 003

Dated: 15th January, 2024

OFFICE MEMORANDUM

Sub: Standard Operating Procedure [SOP] for dealing mining proposals under Ministry's OM dated 28.04.2023 on PARIVESH portal-reg.

The Ministry in Compliance to the order dated 07.12.2022 passed by Hon'ble NGT in O.A.142 of 2022 in the matter of Jayant Kumar vs. Ministry of Environment, Forests and Climate Change vide OM dated 28.04.2023 directed all concerned SEACs to re-appraise the ECs issued by DEIAAs between 15.01.2016 and 13.09.2018 and all fresh ECs in this regard shall be granted only by SEIAAs based on such appraisal.

2. To streamline the green clearances process with an objective to enhance access, Transparency, Efficiency and Effectiveness in Governance, Ministry has expanded the scope of existing PARIVESH, leveraging on emerging technologies such as GIS, Advance Data Analytics etc.

3. In order to enable users to complete the re-appraisal process more efficiently, the entire process flow needs to be automated, as the DEIAAs had previously issued the ECs in an offline manner before PARIVESH was launched. Therefore, in order to expedite the re-appraisal process with an efficiency and transparency, the Ministry has automated the entire work flow with onboarding of every DC office on the PARIVESH site.

4. Workflow to re-appraise such mining applications has been developed and rolled out on PARIVESH portal in accordance with the procedure outlined in Ministry's OM dated 28.04.2023. Henceforth, all such EC proposals shall be dealt in PARIVESH portal only. DC office shall scan all the EC files and upload on the PARIVESH portal, through their respective logins, for further consideration by the SEIAA.

5. On receipt of any such file, MS SEIAA, shall scrutinize the proposal for validity of EC. In case EC is valid, Project Proponent will be informed through email to submit Form 2, duly mentioning the unique Intimation number received in the email, to respective SEAC for their further consideration. **Detailed step by step work flow to be followed by all three users (DC office, SEIAA and Project Proponent) is given in the Annexure.**

6. This issues with the approval of the Competent Authority

M. Saxena
15/11/24

(Dr Mohit Saxena)
Scientist D/Joint Director

To

1. Chairman, SEIAA (All States)
2. Member Secretary, SEIAA (All States)
3. District Collector (all districts)
4. All Project Proponents

Copy to

1. Sr PPS to Secretary EFCC
2. Sr PPS to AS (TK)
3. Sr PPS to JS (SKB)
4. Director PARIVESH
5. Member Secretary, IA, Non Coal Mining Sector



Standard Operating Procedure for Re-appraisal of Mining Proposals Under Ministry OM 28-04-2023

(PARIVESH 2.0)



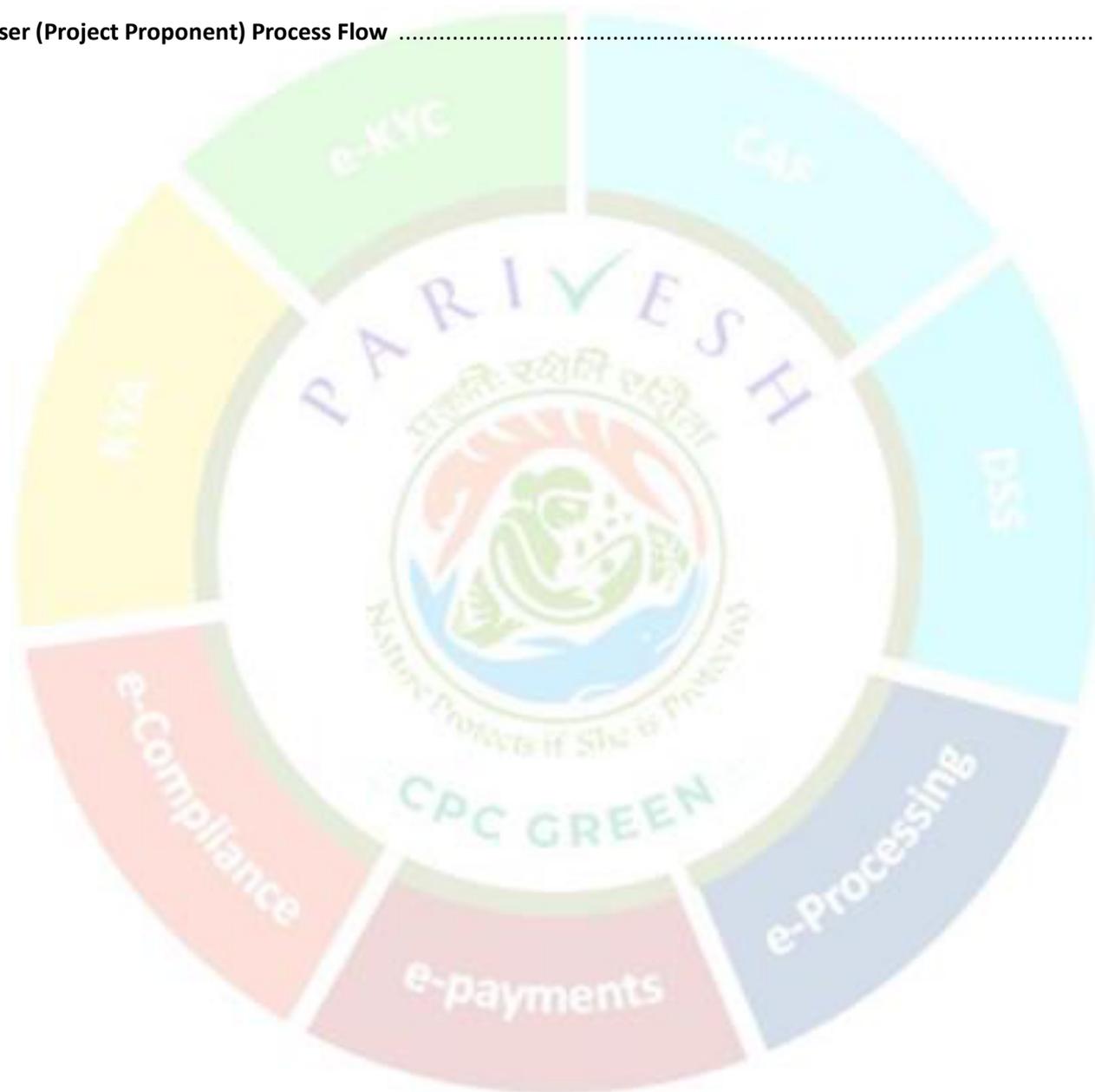
Table of Contents

Schematic Flow for Re-appraisal of Mining proposals of minor minerals Under Ministry OM 28-04-2023 ... 2-2

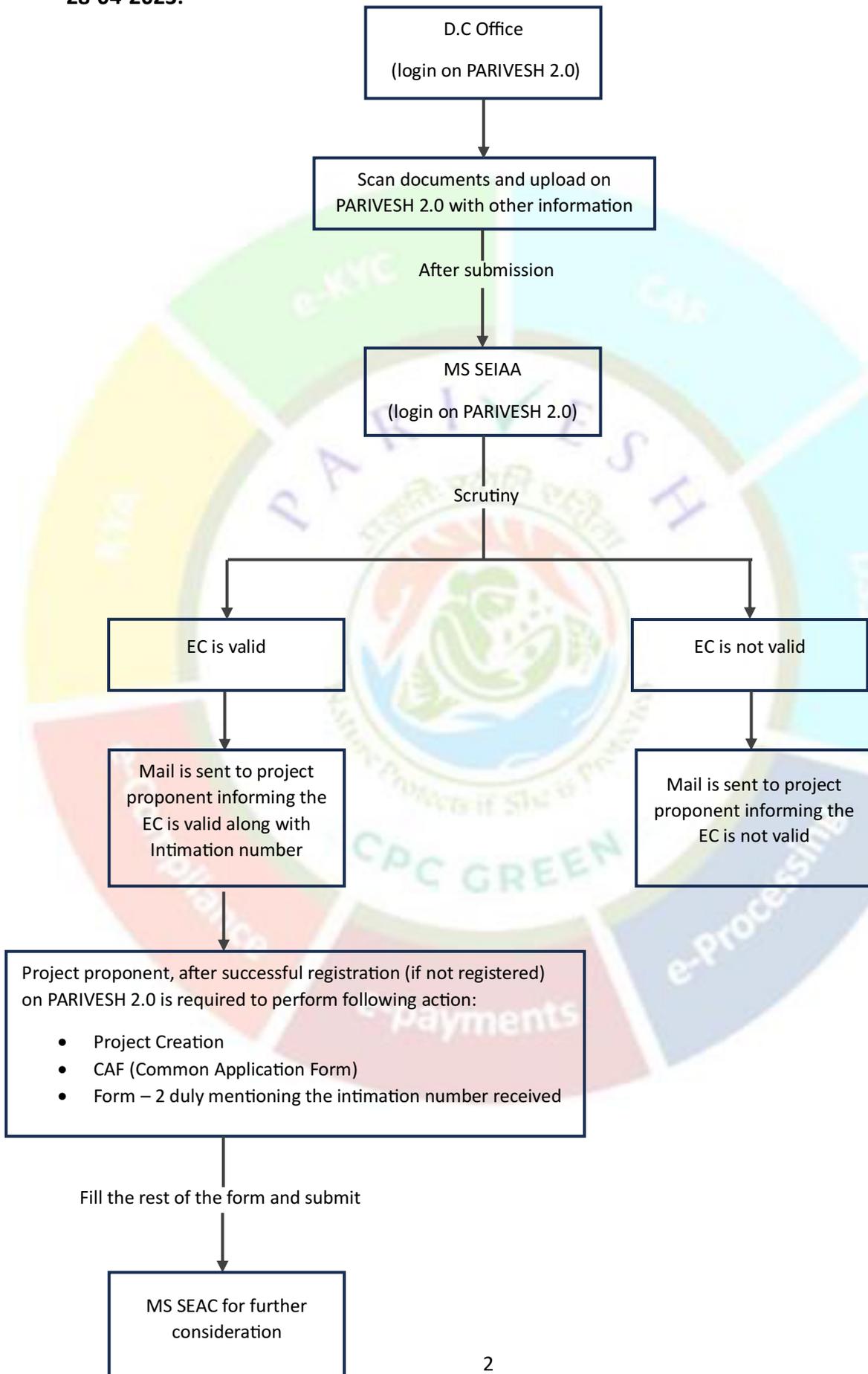
User (D.C Office) Process Flow 3-4

User (MS SEIAA) Process Flow 4-8

User (Project Proponent) Process Flow 8-9



➤ **Schematic Flow for Re-appraisal of Mining Proposal of Minor Minerals Under Ministry OM 28-04-2023:**



Physical files of mining proposals are to be scanned and forwarded to MS SEIAA by following the steps mentioned below.

STEP 1: USER (DC office):

Log in to the DC. Once landed on the DC dashboard, click on 'Add EC Details (Min. B2)' as shown in the figure below.

The screenshot shows the DC dashboard with the following details:

- Header: Government of India, Ministry of Environment, Forest and Climate Change.
- User: Welcome, Jitendra Arora (Designation: Nodal Officer, Role: District Collector (DC), Jurisdiction: Maharashtra).
- Table: List of Transferred Proposals - (Mining of Minor Mineral)

S.No	Reference No.	DEIAA File No.	Name of the Organisation/Company	Email ID of PP	EC Date	EC Letter	Scanned Notesheet	Forwarded Date
1	MH/400015	fileno.156/2023	A virtual machine emulates a computer system so anyone can run different operating systems and programs. It works great for testing out new features without risking your current ecosystem. You will al	sona0000@mailinator.com	21/12/2023	Preview	Preview	21/12/2023
2	MH/400013	Test/Demo/21/F	Test Demo 12	shashank.singh4@in.ey.com	21/12/2023	Preview	Preview	21/12/2023
3	MH/400012	File/991/SEAC/12	TATA pvt Ltd Test	shashank.singh4@in.ey.com	21/12/2023	Preview	Preview	21/12/2023
4	MH/400011	Sss12/File	sss Pvt	shashank.singh4@in.ey.com	21/12/2023	Preview	Preview	20/12/2023
5	MH/400010	File/121/1	Atul	shashank.singh4@in.ey.com	21/12/2023	Preview	Preview	20/12/2023
6	MH/400006	File/121/0	Atul	shashank.singh4@in.ey.com	22/12/2023	Preview	Preview	20/12/2023
7	MH/400005	File/21/-	Saurabh	shashank.singh4@in.ey.com	30/12/2023	Preview	Preview	20/12/2023
8	MH/400004	Test	656	shashank.singh4@in.ey.com	19/12/2023	Preview	Preview	19/12/2023
9	MH/400003	Shreshank1	Inrlan	shreshank.singh4	19/12/2023	Preview	Preview	19/12/2023

When you click on the 'Add EC Details (Min. B2),' DEIAA proposal transfer form will be open. Fill in all the mandatory and preferable fields, including DEIAA file number and select district. Upload a scanned notesheet. Select the EC date and upload the EC letter. Enter the name of the company/organization and the Email ID of the Project Proponent (PP).

The screenshot shows the DEIAA Proposal Transfer Form with the following fields:

1. EC Details
 11. DEIAA File No. *
 12. District *
 13. Scanned Notesheet *
 14. EC Date *
 15. EC Letter *
 16. Name of the organization/company *
 17. Email ID of PP *

After completing the form and submitting it, the proposal will appear in the list of transferred proposals – (Mining of Minor Mineral) with information including the reference number, DEIAA file number,

organization/company name, Project Proponent's (PP) email ID, and the EC date and the forwarded date with an option to view the forwarded information.

Government of India | English

पारिवेश | Ministry of Environment, Forest and Climate Change

Welcome, Jitendra Arora (Designation: Nodal Officer, Role: District Collector (DC), Jurisdiction: Maharashtra) Logout

List of Transferred Proposals – (Mining of Minor Mineral)

25

S.No	Reference No.	DEIAA File No.	Name of the Organisation/Company	Email ID of PP	EC Date	EC Letter	Scanned Notesheet	Forwarded Date
1	MH/482/400017	file-zvvcv	Lorem Ipsum is simply dummy text of the printing and typesetting industry. Lorem Ipsum has been the industry's standard dummy text ever since the 1500s, when an unknown printer took a galley of type a	geetanjali@mailinator.com	26/12/2023	Preview	Preview	26/12/2023
2	MH/400015	fileno.156/2023	A virtual machine emulates a computer system so anyone can run different operating systems and programs. It works great for testing out new features without risking your current ecosystem. You will at	sonaaaaa@mailinator.com	21/12/2023	Preview	Preview	21/12/2023
3	MH/400013	Test/Demo/21/F	Test Demo 12	shashank.singh4@in.ey.com	21/12/2023	Preview	Preview	21/12/2023
4	MH/400012	File/991/SEA C/12	TATA pvt Ltd Test	shashank.singh4@in.ey.com	21/12/2023	Preview	Preview	21/12/2023
5	MH/400011	Sss12/File	sss Pvt	shashank.singh4@in.ey.com	21/12/2023	Preview	Preview	20/12/2023
6	MH/400010	File/121/1	Atul	shashank.singh4@in.ey.com	21/12/2023	Preview	Preview	20/12/2023
7	MH/400006	File/121/0	Atul	shashank.singh4@in.ey.com	22/12/2023	Preview	Preview	20/12/2023
8	MH/400005	File/21/-	Saurabh	shashank.singh4@in.ey.com	30/12/2023	Preview	Preview	20/12/2023

STEP 2: USER (MS SEIAA):

After successful log in by MS SEIAA, proposals forwarded by DC office are available under tab "Proposals transferred under OM 28/04/2023" given in the left sidebar

Government of India | English

पारिवेश | Ministry of Environment, Forest and Climate Change

Welcome, Pravin C Darade (Role: Member Secretary, SEIAA) Logout

Parivesh 1.0

My Task

SEIAA Proposal Distribution

Proposals transferred under OM 28/04/2023

Proposals

Proposal Name	Proposal Details	Location	File Submission Date	Status	Action
AT B 20 Nov 23	Proposal No.: SIA/MH/INFRA2/416231/2023 File No.: File/000001/SEAC/SEIAA/2023 Proposal For: Fresh EC Activity: 7(a) Airports Sector: INFRA2 Proponent: A AND N TECHNOLOGIES	State: Maharashtra District: Mumbai	01/12/2023	Referred To Seiaa 25 Day	View
	Proposal No.: SIA/MH/INFRA2/416230/2023 File No.: File/000001/SEAC/SEIAA/2023 Proposal For: Fresh EC Activity: 7(a) Airports	State: Maharashtra District: Mumbai	01/12/2023	Referred To Seiaa 25 Day	View

https://stgdev.parivesh.nic.in/#/department/dashboard-deiaa/seiaa-project

On clicking the "Proposals transferred under OM 28/04/2023," a list of Transferred proposals – (Mining of Minor Mineral) forwarded by DC office will be displayed. Next, click on "Verify" under the "Action" column.

S.No	Reference No.	DEIAA File No.	Organisation/Company	EC Date	Submission Date	Action
1	MH/482/400017	file-zvvcv	Name: Lorem ipsum is simply dummy text of the printing and typesetting industry. Lorem ipsum has been the industry's standard dummy text ever since the 1500s, when an unknown printer took a galley of type a Email id: geetanjali@mailinator.com	26/12/2023	26/12/2023	Verify

On clicking "Verify," the Project Creation Form for SEIAA will open. Certain information such as "name of company/organization", "Email ID", "EC number/DEIAA file number", "EC date", "EC letter" and "scanned notesheet". In addition to auto fetch detail, information such as "registered address", "legal status", "project name", "location", "state", "district", "sub-district", and "village" and "mobile number" are to be entered by MS SEIAA.

1. Organization/Company Details

- 1.1. Name of company/Organization: Lorem ipsum is simply dummy text of the printing and typesetting industry. Lorem ipsum has been the industry's standard dumm
- 1.2. Registered Address: Enter Details
- 1.3. Email Id: geetanjali@mailinator.com
- 1.4. Mobile Number: Mobile Number
- 1.5. Legal Status: Select

2. Project Details

- 2.1. Project Name: Enter Details
- 2.2. Location: Enter Details
- 2.3. State: Select

1. Organization/Company Details

- 1.1. Name of company/Organization: Lorem ipsum is simply dummy text of the printing and typesetting industry. Lorem ipsum has been the industry's standard dumm
- 1.2. Registered Address: Enter Details
- 1.3. Email Id: geetanjali@mailinator.com
- 1.4. Mobile Number: Mobile Number
- 1.5. Legal Status:
 - Select
 - Central Government (Department/Autonomous body)
 - Central PSU (eg. NHAI, AAL NTP, CIL, SAIL)
 - Individual**
 - Joint Venture (Govt. + Govt.)
 - Joint Venture (Govt. + Pvt.)
 - Joint Venture (Pvt. + Pvt.)
 - LLP
 - Others
 - Private Limited
 - State Government (Department/Autonomous body)
 - State PSU (eg. State Forest Corp., TANGEDCO, Mineral development Corp)
 - Trust/Association/Society

2. Project Details

- 2.1. Project Name: Enter Details
- 2.2. Location: Enter Details
- 2.3. State: Select

Government of India | English

परिवेश
PARIVESH
EPC GREEN
संरक्षण, वन और जलवायु परिवर्तन विभाग
Ministry of Environment, Forest and Climate Change

WELCOME, Pravin C Darade (Role: Member Secretary, SEIAA) Logout

2. Project Details

2.1. Project Name *

2.2. Location *

2.3. State *
Field Required

2.4. District *

2.5. Sub District *

2.6. Village *

3. EC Details

3.1. EC NO./DEIAA FILE NO. *

3.2. EC Date *

Government of India | English

परिवेश
PARIVESH
EPC GREEN
संरक्षण, वन और जलवायु परिवर्तन विभाग
Ministry of Environment, Forest and Climate Change

WELCOME, Pravin C Darade (Role: Member Secretary, SEIAA) Logout

3. EC Details

3.1. EC NO./DEIAA FILE NO. *

3.2. EC Date *

3.3. EC Valid *
Field Required

3.4. EC Letter *

3.5. Scanned Notesheet *

After furnishing all information as mentioned in the form, MS SEIAA shall be required to ensure validity of the EC and required to choose either 'Yes' if the EC is valid or 'No' if the EC is invalid.

3.3. EC Valid *
Yes
No

After selecting 'Yes' for "EC Valid," a field will appear as "EC valid up to." Now, proceed to choose the date for "EC valid up to."

3.3. EC Valid *

3.4. EC Valid Upto *

If you choose 'No' for "EC Valid," a field will appear for "EC valid up to." In this case, select the date for "EC valid up to."

3.3. EC Valid *

3.4. EC Valid Upto *

Click on the "Intimation to PP" button.

3.2. EC Date * 26-12-2023

3.3. EC Valid * Yes

3.4. EC Valid Upto * dd-mm-yyyy

3.5. EC Letter *

3.6. Scanned Notesheet *

Back

Intimation to PP

After furnishing all information, click on the "Intimation to PP" button given in the bottom right corner of the page followed by a confirmation dialogue box stating "Are you sure the EC is valid/invalid?", as the case maybe. Click on the 'Yes' in order to proceed this process further.

Confirmation

Are you sure the EC is Valid?

Cancel Yes

Back

Intimation to PP

Once confirmed, a message regarding intimation along with intimation number to PP will be delivered at email furnished in the form above for submission of form 2, in case EC is valid. Following are the templates regarding intimation to PP in case of EC is valid or invalid.

In case of Valid:

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय Ministry of Environment, Forest and Climate Change

To

Lorem Ipsum is simply dummy text of the printing and typesetting industry. Lorem Ipsum has been the industry's standard dummy text ever since the 1500s, when an unknown printer took a galley of type a.

In compliance to Ministry's OM dated 28.04.2023, your project **Lorem Ipsum is simply dummy text of the printing and typesetting industry. Lorem Ipsum has been the industry's standard dummy text ever since the 1500s, when an unknown printer took a galley of type a** for mining at **Benikre.KOLHAPUR** bearing the EC no **file-zxvvcv** dated **26/12/2023** has been examined at SEIAA, and accordingly you are hereby directed to fill and Submit Form 2 application for further consideration of the proposal by SEIAA/SEAC.

Intimation Number : file-zxvvcv/480/2023/554815

Note: Kindly refer above intimation number in the form 2 for verification by MS SEIAA/SEAC

If not yet registered yet kindly [click here](#) to register.

From

In case of Invalid:

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय Ministry of Environment, Forest and Climate Change

To

abdcgfg.

In compliance to Ministry's OM dated 28.04.2023, your project **xcvcxv** for mining at **Kothalaj.HINGOLI** bearing the EC no **f::::::avbbbfff** dated **28/12/2023** has been examined at SEIAA, , and is found not valid.

For any query/clarification please contact concerned SEIAA/SEAC.

From

MS SEIAA

MAHARASHTRA

Note: In the top right corner segregated tabs such as "Pending", "Valid", "Invalid". Pending actions can be found under the "Pending" tab, valid proposals under the "Valid" tab, and invalid ones under the "Invalid" tab.

The screenshot shows the SEIAA/SEAC portal interface. At the top, there is a green notification box stating: "Intimation has been successfully sent to Project proponent via email on geetanjali@mailinator.com". Below the notification, the page title is "List of Transferred Proposals - (Mining of Minor Mineral)". There are three tabs: "Pending", "Valid", and "Invalid". The "Pending" tab is currently selected. The main content area displays "No data found." in a white box. The page footer includes the Government of India logo and the Ministry of Environment, Forest and Climate Change logo.

STEP 3: USER (Project Proponent):

Now, the Project Proponent (PP) is required to fill form Form-2. Project Proponent is required to select reappraisal field at serial number, for the proposal requiring consideration under Ministry OM 28.04.2023.

Form-2 Application for EC for Mining of Minor Minerals of Mine Lease (0-5 HA)

14. Category of the Project/Activity

14.1. Item No. as per schedule to EIA Notification, 2006 *

Activity: (a) Mining of minerals

Sub Activity: Select

15. Whether the Application for EC is being submitted for mining of Minor Mineral as New application or For re-appraisal under Ministry OM dated 28.04.2023? *

Select

New

Re-appraisal under Ministry OM dated 28.04.2023

16. Whether project is located in proximity of Protected Areas/Critical or Severely Polluted Area/Ecosensitive Area? *

Select

17. Category of the Project as per EIA Notification, 2006 *

B2

17.1. Whether proposal is required to be appraised at Central level?

Select

Now, PP will first create the project, against the created project pp is required to the thee caf followed by form 2.next required to fill the CAF ag and after this will start filling form 2. Form 2 (Application for EC for mining minerals of mine lease (0-5 HA) will open. Start filling the form and after selecting "Re-appraisal under the Ministry OM dated 28.04.2023", a field will appear for the Intimation ID. The Project Proponent (PP) is now required to enter the correct Intimation ID as received via email. Incorrect Intimation ID will prevent you from proceeding further. Fill the rest of the form and submit to MS SEAC for further consideration.

Form-2 Application for EC for Mining of Minor Minerals of Mine Lease (0-5 HA)

14. Category of the Project/Activity

14.1. Item No. as per schedule to EIA Notification, 2006 *

Activity: (a) Mining of minerals

Sub Activity: Select

15. Whether the Application for EC is being submitted for mining of Minor Mineral as New application or For re-appraisal under Ministry OM dated 28.04.2023? *

Re-appraisal under Ministry OM dated 28.04.2023

15.1. Intimation ID *

Please enter intimation ID

Note: Intimation ID received via email

16. Whether project is located in proximity of Protected Areas/Critical or Severely Polluted Area/Ecosensitive Area? *

Select

For any query, please contact helpdesk:

Complaint module link: <https://parivesh.nic.in/complain/SelectUserLogin>

Toll free number: 1800119792



F. No. IA3-22/11/2023-IA.III (E 208230)
Government of India
Ministry of Environment, Forest and Climate Change
(Impact Assessment Division)

3rd Floor, Vayu Wing
Indira Paryavaran Bhavan,
Jor Bagh Road, New Delhi-110003

Dated: 15th March, 2024

OFFICE MEMORANDUM

Subject: Extension of time period for compliance of order dated 07.12.2022 passed by Hon'ble NGT in O.A.142 of 2022 in the matter of Jayant Kumar vs. Ministry of Environment, Forests and Climate Change - reg.

The Ministry vide OM dated 28th April 2023, in compliance of order dated 07.12.2022 passed by Hon'ble National Green Tribunal (Principal Bench) in O.A.142 of 2022 in the matter of Jayant Kumar vs. Ministry of Environment, Forests and Climate Change, had provided a window period of one year for all SEIAAs to re-appraise the Environmental Clearances (ECs) issued by DEIAA from 15.01.2016 to 13.09.2018 and grant fresh ECs.

2. Subsequently, based on the representation received, the workflow for the re-appraisal of the ECs issued by DEIAA from 15.01.2016 to 13.09.2018 was integrated into the PARIVESH and the Ministry vide OM dated 15.01.2024 issued the SOP for reappraisal of ECs granted by DEIAA between 15.01.2016 and 13.09.2018. Further, the Hon'ble High Court of Kerala in WPC No.41139/2023 has directed to inform whether there is any proposal to extend the period for reappraisal of ECs already granted by DEIAAs through SEIAA beyond 28.04.2024 as the reappraisal process may not be completed within the specified time.

3. In this context, the Ministry has issued letters dated 11.08.2023 and 01.03.2024 to all the SEIAA/SEAC to submit the compliance report of OM dated 28.04.2023. The compliance report is yet to be received by the Ministry.

4. Now, the Ministry is in receipt of representation requesting for extension of time period provided in the OM dated 28.04.2023 mentioned above. Based on the facts mentioned above, the matter has been examined in detail. After due consideration, it has been decided that the time period of one year provided in the OM dated 28.04.2023

shall be extended for a further period of six months till 27.10.2024. All other terms and conditions mentioned in the OM dated 28.04.2023 shall remain the same.

5. This is issued with the approval of the Competent Authority.


(Sundar Ramanathan)
Scientist E

To

1. The Chairperson/Member Secretaries of all the SEIAAs/SEACs.
2. The Chairman of all the Expert Appraisal Committees
3. The Chairpersons/Member Secretaries of all SPCBs/UTPCCs.
4. All the officers of IA Division

Copy for information to:

1. PS to Hon'ble MEF&CC
2. PS to Hon'ble MoS, EF&CC
3. PPS to Secretary, EF&CC
4. PPS to AS (TK)/ JS(SKB)
5. Website, MoEF&CC /Guard file